

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 26 of 2013

Dated : 17th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

State Load Despatch Centre, Karnataka Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Anantha Narayana

Appeal No. 49 of 2013

State Load Despatch Centre, Karnataka Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan
Mr. Anantha Narayana

Counsel for the Respondent(s): Mr. Saurabh Mishra for R.1

ORDER

The Learned Counsel for the Respondent no. 2 has filed reply in Appeal no. 26 of 2013 after serving copy on the other side. The Learned Counsel for the Appellant seeks some time to file rejoinder. Accordingly,

the Learned Counsel for the Appellant is permitted to file rejoinder on or before 30.04.2013 after serving copy on the other side.

The Learned Counsel for the Respondent no. 1 seeks some time to file the reply in Appeal no. 49 of 2013. Accordingly he is directed to file the reply on or before 30.04.2013 after serving copy on the other side. Thereafter, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

Post the matter for hearing on **16.05.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/vt